

CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH

No. OA. 350/324/2016

Date of Order: 05.02.2018

Present: Hon'ble Ms. Bidisha Banerjee, Judicial Member  
Hon'ble Ms. Jaya Das Gupta, Administrative Member

AJOY KUMAR MONDAL

VS.  
M/O LABOUR

For the Applicant : None

For the Respondents : Mr. K. Sarkar, Counsel

ORDER (Oral)

Per Ms. Bidisha Banerjee, Judicial Member:

None appeared on behalf of the applicant despite repeated calls. Mr. K. Sarkar, Id. Counsel for respondents is present.

2. It is noticed that on earlier several occasions none appeared on behalf of the applicant. Learned counsel for respondents submitted that the benefits that has been sought for in the OA has already been granted to the applicant and in this regard no rejoinder has been filed which contradicting the stand of the respondents. Since, it appears that the applicant has not interested to pursue the matter; accordingly, OA is dismissed for default after invoking Rule 15(1) of CAT, Procedure Rules, 1987.

3. Hence, the OA is dismissed for default.

(Jaya Das Gupta)  
Member (A)

(Bidisha Banerjee)  
Member (J)

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